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# IN THE HIGH COURT OF MADHYA PRADESH AT INDORE

#### **BEFORE**

### HON'BLE SHRI JUSTICE SUBODH ABHYANKAR ON THE 8<sup>th</sup> OF SEPTEMBER. 2025

#### MISC. CRIMINAL CASE No. 38415 of 2025

## GAURAV @ GOLDI Versus

THE STATE OF MADHYA PRADESH

Appearance:

Shri Mukul Prajapati- Advocate for the applicant through V.C.

Shri K. K. Tiwari- G.A. for the State.

#### **ORDER**

- 1] They are heard. Perused the case diary / challan papers.
- 2] This is the first bail application filed by the applicant under Section 483 of Bhatatiya Nagrik Suraksha Sanhita, 2023/439 of Criminal Procedure Code, 1973, as he is implicated in connection with Crime No.211/2025 registered at Police Station Raipuriya, District Jhabua (MP) for offence punishable under Section 34(2) and 36 of M.P. Excise Act, 1915. The applicant is in custody since 12.07.2025.
- 3] The allegation against the applicant is that he was also involved in the aforesaid case wherein 273 bulk litres of unauthorized liquor has been seized from the possession of co-accused Vishal. It is alleged that the applicant absconded from the spot and has been arrested subsequently.
- 4] Counsel for the applicant has submitted that the applicant has been arraigned only on the basis of disclosure memo of co-accused as nothing has

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been seized from him. It is further submitted that the applicant is lodged in jail since 12.07.2025 and the final conclusion of trial is likely to take

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sufficient long time.

5] Counsel for the State has opposed the prayer.

6] On due consideration of submissions, and on perusal of the case-diary,

this Court is inclined to allow the application.

7] Accordingly, without commenting anything on merits of the matter, the

present application for grant of bail is allowed. The applicant is directed to

be released on bail upon his furnishing a personal bond in the sum of

Rs.25,000/- (Rupees Twenty Five Thousand) with one solvent surety in the

like amount to the satisfaction of the Trial Court for his appearance, as and

when directed and shall also abide by the conditions enumerated under

Section 437 (3) Criminal Procedure Code, 1973.

8] M.Cr.C. stands *allowed* and *disposed of*.

C.c. as per rules.

(SUBODH ABHYANKAR) JUDGE

Bahar